

**SECURITIES AND EXCHANGE BOARD OF INDIA
(CUSTODIAN) REGULATIONS, 1996**

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PUBLISHED BY AUTHORITY

SECURITIES AND EXCHANGE BOARD OF INDIA

NOTIFICATION

Mumbai, the 16th May, 1996

**¹[SECURITIES AND EXCHANGE BOARD OF INDIA
(CUSTODIAN) REGULATIONS, 1996]**

S.O.344(E).—In exercise of the powers conferred by section 30 of the Securities and Exchange Board of India Act, 1992 (15 of 1992) the Securities and Exchange Board of India hereby makes the following, namely:—

¹ Substituted for the title “Securities and Exchange Board of India (Custodian of Securities) Regulations, 1996” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

CHAPTER I PRELIMINARY

Short title and commencement.

1. (1) These regulations may be called the ²[Securities and Exchange Board of India (Custodian) Regulations, 1996].

(2) They shall come into force on the date of their publication in the Official Gazette.

Definitions.

2. In these regulations unless the context otherwise requires:—

(a) "Act" means the Securities and Exchange Board of India Act, 1992 (15 of 1992);

(b) "certificate" means a certificate of registration granted by the Board under these regulations;

(c) "client" means any person who has entered into an agreement with a ³[custodian] to avail of custodial services provided by the ⁴[custodian];

(d) "⁵[custodian]" means any person who carries on or proposes to carry on the business of providing custodial services;

⁶[(e)"custodial services" in relation to securities ⁷[or goods] of a client or gold or gold related instruments held by a mutual fund or title deeds of real estate assets

² Substituted for the title "Securities and Exchange Board of India (Custodian of Securities) Regulations, 1996" by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

³ Substituted *ibid* for the words "custodian of securities".

⁴ Substituted for the words "custodian of securities" by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁵ Substituted for the words "custodian of securities" by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁶Substituted by the SEBI (Custodian of Securities) (Amendment) Regulations, 2008, w.e.f. 4-7- 2008. Prior to substitution, clause (e), as amended by SEBI (Custodian of Securities) (Amendment) Regulations, 2006, w.e.f. 12-1-2006, read as under:

"(e) "custodial services" in relation to securities of a client or gold or gold related instruments held by a mutual fund or title deeds of real estate assets held by a real estate mutual fund in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 means, safe keeping of such securities or gold or gold related instruments and providing services incidental thereto, and includes—

(i) maintaining accounts of securities or gold or gold related instruments of a client;

(ii) collecting the benefits or rights accruing to the client in respect of securities or gold or gold related instruments;

(iii) keeping the client informed of the actions taken or to be taken by the issuer of securities, having a bearing on the benefits or rights accruing to the client; and

(iv) maintaining and reconciling records of the services referred to in sub-clause (i) to (iii);

Prior to this amendment, clause (e) read as under:

held by a real estate mutual fund scheme in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 means, ⁸[the] safekeeping of such securities ⁹[or goods] or gold or gold related instruments or title deeds of real estate assets and providing services incidental thereto, and includes—

(i) maintaining accounts of securities ¹⁰[or goods] or gold or gold related instruments or title deeds of real estate assets of a client;

¹¹[(ia) undertaking activities as a Domestic Depository in terms of the Companies (Issue of Indian Depository Receipts) Rules, 2004;]

(ii) collecting the benefits or rights accruing to the client in respect of securities ¹²[or goods] or gold or gold related instruments or title deeds of real estate assets;

(iii) keeping the client informed of the actions taken or to be taken by the issuer of securities, having a bearing on the benefits or rights accruing to the client;

¹³[(iiia) keeping the client informed of the actions taken or to be taken with respect to the goods held on its behalf;] and

(iv) maintaining and reconciling records of the services referred to in subclauses (i) to ¹⁴[(iiia)];]

(f) "custody account" means an account of a client maintained by a ¹⁵[custodian] in respect of securities;

(g) ¹⁶[* * *]

(e) "custodial services" in relation to securities means, safe keeping of securities of a client and providing services incidental thereto, and includes—

(i) maintaining accounts of securities of a client;

(ii) collecting the benefits or rights accruing to the client in respect of securities;

(iii) keeping the client informed of the actions taken or to be taken by the issuer of securities, having a bearing on the benefits or rights accruing to the client; and (v) maintaining and reconciling records of the services referred to in sub-clause (i) to (iii);"

⁷ Inserted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁸ Inserted *ibid*.

⁹ Inserted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹⁰ Inserted *ibid*.

¹¹ Inserted by the SEBI (Facilitation of Issuance of Indian Depository Receipts) (Amendment) Regulations, 2009 with effect from 19-6-2009.

¹² Inserted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹³ Inserted *ibid*.

¹⁴ Substituted for "(iii)" by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹⁵ Substituted *ibid* for the words "custodian of securities".

¹⁶ Omitted by the SEBI (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) Regulations, 2002, w.e.f. 27-9-2002. Prior to its omission, clause (g) read as under,

'(g) "enquiry officer" means an enquiry officer appointed by the Board, under regulation 29;'

(h) "Form" means any of the forms set out in the First Schedule;

¹⁷[(ha) 'goods' means the goods notified by the Central Government under clause (bc) of section 2 of the Securities contracts (Regulation) Act, 1956 and forming the underlying of any commodity derivative contract;]

(i) "inspecting officer" means an inspecting officer appointed by the Board under regulation 21;

(j) "Schedule" means a Schedule annexed to these regulations;

¹⁸[(k) "securities" shall have the meaning assigned to it in clause (h) of section 2 of the Securities Contracts (Regulation) Act, 1956.]

CHAPTER II REGISTRATION OF CUSTODIANS OF SECURITIES

Application for grant of certificate

3. (1) Any person proposing to carry on business as ¹⁹[custodian] on or after the commencement of these regulations shall make an application to the Board for grant of a certificate.

(2) Any person who is carrying on business as a ²⁰[custodian] on the date of commencement of these regulations shall make an application to the Board for grant of certificate within a period of three months from the date of such commencement:

Provided that the Board may, in special cases, where it is of the opinion that it is necessary to do so for reasons to be recorded in writing may extend the period up to a maximum of six months from the date of such commencement.

(3) An application for grant of a certificate under sub-regulation (1) or sub-regulation (2) shall be made in Form A and shall be accompanied by an application fee as specified in Part A of the Second Schedule and be paid in the manner specified in Part B thereof.

(4) Any person referred to in sub-regulation (2) who fails to make an application for grant of certificate within the period or the extended period specified therein, shall cease to carry on any activity as ²¹[custodian] and shall be subject to the

¹⁷ Inserted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹⁸ Inserted *ibid*.

¹⁹ Substituted for the words "custodian of securities" by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

²⁰ Substituted *ibid* for the words "custodian of securities".

²¹ Substituted for the words "custodian of securities" by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

directions of the Board with regard to the transfer of records, documents or securities relating to his activities as ²²[custodian].

Application to conform to requirements.

4. An application under regulation 3 which is not complete in all respects or which does not conform to the instructions specified therein shall be rejected: Provided that, before rejecting any such application, the Board shall give the applicant an opportunity to remove the objection, within such time as may be specified by the Board.

Furnishing of information, clarification, and personal representation.

5. (1) The Board may require the applicant to furnish such further information or clarification regarding matters relevant to the activities of a ²³[custodian] for the purpose of consideration of the application.

(2) The applicant or his authorised representative shall, if so required, appear before the Board for personal representation, in connection with the grant of certificate.

Consideration of application for grant of certificate.

6. (1) For the purpose of the grant of a certificate the Board shall take into account all matters which are relevant to the activities of a ²⁴[custodian] and in particular, whether:—

(a) the applicant fulfils the capital requirement in accordance with regulation 7; (b) the applicant has the necessary infrastructure, including adequate office space, vaults for safe custody of securities and computer systems capability, required to effectively discharge his activities as ²⁵[custodian];

²⁶[(ba) the applicant has the requisite approvals under any law for the time being in force, in connection with providing custodial services in respect of ²⁷[goods of a client or] gold or gold related instruments of a mutual fund ²⁸[or title deeds of a real estate assets held by a real estate mutual funds scheme] ,where applicable];

²² Substituted *ibid* for the words “custodian of securities”.

²³ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

²⁴ Substituted *ibid* for the words “custodian of securities”.

²⁵ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

²⁶ Inserted by the SEBI (Custodian of Securities) (Amendment) Regulations, 2006, w.e.f. 12-1-2006.

²⁷ Inserted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

²⁸ Inserted by the SEBI (Custodian of Securities) (Amendment) Regulations, 2008, w.e.f. 4-7-2008.

(c) the applicant has in his employment adequate and competent persons who have the experience, capacity and ability of managing the business of the ²⁹[custodian];

(d) the applicant has prepared a complete manual, setting out the systems and procedures to be followed by him for the effective and efficient discharge of his functions and the arms length relationships to be maintained with the other businesses, if any, of the applicant;

(e) the applicant is a person who has been refused a certificate by the Board or whose certificate has been cancelled by the Board;

(f) the applicant, his director, his principal officer or any of his employees is involved in any litigation connected with the securities market;

(g) the applicant, his director, his principal officer or any of his employees has at any time been convicted of any offence involving moral turpitude or of any economic offence;

³⁰[(gg)the applicant is a fit and proper person;] and

(h) the grant of certificate is in the interest of investors.

(2) Notwithstanding anything contained in sub-regulation (1) the Board shall not consider an application made under regulation 3 unless the applicant is a body corporate.

³¹[**Criteria for fit and proper person.**

6A. For the purpose of determining whether an applicant or the ³²[custodian] is a fit and proper person the Board may take into account the criteria specified in Schedule II of the Securities and Exchange Board of India (Intermediaries) Regulations, 2008.]

Capital requirement.

7. (1) The capital requirement referred to in clause (a) of sub-regulation (1) of regulation 6 shall be a net worth of a minimum of rupees fifty crores.

Explanation.—For the purposes of this regulation, the expression "net worth" means the paid-up capital and the free reserves as on the date of the application.

²⁹ Substituted for the words "custodian of securities" by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

³⁰ Inserted by the SEBI (Custodian of Securities) (Amendment) Regulations, 1998, w.e.f. 5-1-1998.

³¹ Substituted by the SEBI (Intermediaries) Regulations, 2008, w.e.f. 26-5-2008. Prior to its substitution, regulation 6A as inserted by the SEBI (Criteria for Fit and Proper Person) Regulations, 2004, w.e.f. 10-3-2004, read as under: "6A. *Applicability of Securities and Exchange Board of India (Criteria for Fit and Proper Person) Regulations, 2004.*—The provisions of the Securities and Exchange Board of India (Criteria for Fit and Proper Person) Regulations, 2004 shall, as far as may be, apply to all applicants or the custodians of securities under these regulations."

³² Substituted for the words "custodian of securities" by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

(2) Notwithstanding anything contained in sub-regulation (1) any ³³[custodian] which

(a) has been approved by the Board under the provisions of Securities and Exchange Board of India (Mutual Fund) Regulations, 1993, or the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995, or the Government of India Guidelines for Foreign Institutional Investors dated September 14, 1992, even if it does not have the net worth specified in sub-regulation (1) may continue to function as a ³⁴[custodian] and shall within a period of one year from the date of commencement of these regulations raise its net worth to that specified in sub-regulation (1):

³⁵[Provided that the period specified above may be extended by the Board upto a maximum of 5 years;]

(b) has made an application under regulation 3 shall be permitted to fulfil his capital adequacy requirements within one month of the receipt of certificate under regulation 8.

Procedure and grant of certificate.

8. (1) After considering the application under regulation 3, with reference to the matters specified in regulation 6, if the Board on being satisfied that all particulars sought have been furnished and the applicant is eligible for the grant of a certificate, shall send an intimation of the same to the applicant.

(2) On receipt of an intimation from the Board under sub-regulation (1), the applicant shall pay to the Board a registration fee specified in Part A of Second Schedule in the manner specified in Part B thereof.

(3) The Board shall thereafter grant a certificate in Form B to the applicant on receipt of the registration fee:

³⁶[Provided that the Board may restrict the certificate of registration to providing custodial services either in respect of securities or ³⁷[goods of a client or] in respect of gold or gold related instruments of a ³⁸[mutual fund] ³⁹[or title deeds of real estate assets held by a real estate mutual funds scheme].]

³³ Substituted *ibid* for the words “custodian of securities.”

³⁴ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

³⁵ Inserted by the SEBI (Custodian of Securities) (Amendment) Regulations, 1996, w.e.f. 4-12-1996.

³⁶ Inserted by the SEBI (Custodian of Securities) (Amendment) Regulations, 2006, w.e.f. 12-1-2006.

³⁷ Inserted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

³⁸ Substituted for the word “client” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

³⁹ Inserted by the SEBI (Custodian of Securities) (Amendment) Regulations, 2008, w.e.f. 4-7-2008.

⁴⁰[(4) A ⁴¹[custodian] holding a certificate of registration as on the date of commencement of the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2006, may provide custodial services in respect of gold or gold related instruments of a mutual fund only after taking prior approval of the Board.]

⁴²[(5) A ⁴³[custodian] holding a certificate of registration as on the date of commencement of the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2008 may provide custodial services in respect of title deeds of real estate assets held by a real estate mutual fund scheme.]

⁴⁴[(6) A custodian holding a certificate of registration as on the date of commencement of the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, may provide custodial services in respect of goods only after taking prior approval of the Board.]

Conditions of certificate.

9. The certificate granted to ⁴⁵[custodian] shall be subject to the following conditions, namely :—

(a) it shall not commence any activities as ⁴⁶[custodian] unless it fulfils the capital requirement specified in regulation 7;

(b) it shall abide by the provisions of the Act and these regulations in the discharge of its functions as ⁴⁷[custodian];

(c) it shall enter into a valid agreement with its client for the purpose of providing custodial services;

(d) it shall pay annual fees as specified in Part A of the Second Schedule in the manner specified in Part B thereof;

(e) if any information previously submitted by it to the Board is found by it to be false or misleading in any material particular, or if there is any change in such information, it shall forthwith inform the Board in writing; and

(f) besides providing custodial services, it shall not carry on any activity other than activities relating to rendering of financial services.

⁴⁰ Inserted by the SEBI (Custodian of Securities) (Amendment) Regulations, 2006, w.e.f. 12-1-2006.

⁴¹ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁴² Inserted by the SEBI (Custodian of Securities) (Amendment) Regulations, 2008, w.e.f. 4-7-2008.

⁴³ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁴⁴ Inserted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁴⁵ Substituted *ibid* for the words “custodian of securities”.

⁴⁶ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁴⁷ Substituted *ibid* for the words “custodian of securities”.

⁴⁸[⁴⁹**Period of Validity**

9A. Every certificate granted under sub-regulation (3) of regulation 8, shall be valid unless it is suspended or cancelled by the Board.]

⁵⁰[***]]

Procedure where certificate is not granted.

10. (1) After considering an application for grant of certificate made under regulation 3, if the Board is satisfied that a certificate should not be granted, the Board may reject the application after giving the applicant a reasonable opportunity of being heard.

(2) The decision of the Board to reject the application shall be communicated within thirty days of such decision to the applicant in writing stating therein the grounds on which the application has been rejected.

(3) An applicant, who is aggrieved by the decision of the Board under subregulation (1) may, within a period of thirty days from the date of receipt of communication under sub-regulation (2), apply to the Board for re-consideration of its decision.

(4) The Board shall, as soon as possible, in the light of the submissions made in the application for reconsideration made under sub-regulation (3) and wherever necessary, after giving the applicant a reasonable opportunity of being heard, convey its decision in writing to the applicant.

Effect of refusal to grant certificate.

⁴⁸ Inserted by the SEBI (Custodian of Securities) (Second Amendment) Regulations, 2006, w.e.f. 31-10-2006.

⁴⁹ Substituted by the Securities and Exchange Board of India (Custodian) (Amendment) Regulations, 2019, w.e.f. 22-3-2019. Prior to substitution the regulation read as below:

“Period of validity.

9A. (1) Every certificate granted under sub-regulation (3) of regulation 8 on and after the commencement of the Securities and Exchange Board of India (Custodian of Securities) (Second Amendment) Regulations, 2006, shall be valid for a period of three years from the date of grant of registration or its renewal.

(2) Every certificate granted under sub-regulation (3) of regulation 8 before the commencement of the Securities and Exchange Board of India (Custodian of Securities) (Second Amendment) Regulations, 2006, shall be valid for a period of three years from such commencement or its renewal.”

⁵⁰ Omitted by the Securities and Exchange Board of India (Custodian) (Amendment) Regulations, 2019, w.e.f. 22-3-2019. Prior to omission the regulation read as below:

Renewal of certificate.

9B. (1) A ⁵⁰[custodian], desirous of having its certificate renewed shall make an application to the Board for renewal of the certificate in Form A, not less than three months before the expiry of its period of validity under regulation 9A. (2) The application for renewal of certificate shall be dealt with, as far as may be, as if it were an application for the grant of a fresh certificate under regulation 3 and shall be accompanied with the application fee as specified in Schedule II.

11. Any ⁵¹[custodian] whose application for grant of certificate has been rejected by the Board shall, on and from the date of the receipt of the communication under sub-regulation (2) of regulation 10 cease to carry on any activity as ⁵²[custodian] and shall be subject to the directions of the Board with regard to the transfer of records documents or securities that may be in its custody or control relating to its activity as ⁵³[custodian].

CHAPTER III

GENERAL OBLIGATIONS AND RESPONSIBILITIES OF CUSTODIANS

Code of conduct.

12. Every ⁵⁴[custodian] shall abide by the Code of Conduct as set out in the Third Schedule.

Segregation of activities.

13. Where a ⁵⁵[custodian] is carrying on any activity besides that of acting as ⁵⁶[custodian], then,—

(i) the activities relating to his business as ⁵⁷[custodian] shall be separate and segregated from all other activities;

(ii) its officers and employees engaged in providing custodial services shall not be engaged in any other activity carried on by him.

Monitoring, review evaluating and inspecting systems and controls.

14. (1) Every ⁵⁸[custodian] shall have adequate mechanisms for the purposes of reviewing, monitoring and evaluating the custodian's controls, systems, procedures and safeguards.

(2) The ⁵⁹[custodian] shall cause to be inspected annually the mechanism referred to in sub-regulation (1) by an expert and forward the inspection report to the Board within three months from the date of inspection.

⁵¹ Substituted *ibid* for the words “custodian of securities”.

⁵² Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁵³ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁵⁴ Substituted *ibid* for the words “custodian of securities”.

⁵⁵ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁵⁶ Substituted *ibid* for the words “custodian of securities”.

⁵⁷ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁵⁸ Substituted *ibid* for the words “custodian of securities”.

Prohibition of assignment.

15. No ⁶⁰[custodian] shall assign or delegate its functions as a ⁶¹[custodian] to any other person unless such person is a ⁶²[custodian]:

⁶³[Provided that a ⁶⁴[custodian] may engage the services of a person not being a custodian, for the purpose of physical safekeeping of ⁶⁵[goods or] gold belonging to its client ⁶⁶[including] a mutual fund having a gold exchange traded fund scheme, subject to the following conditions—

(a) the ⁶⁷[custodian] shall remain responsible in all respects to its client for safekeeping of the ⁶⁸[goods or] gold kept with such other person, including any associated risks;

(b) all books, documents and other records relating to the ⁶⁹[goods or] gold so kept with the other person shall be maintained in the premises of the custodian or if they are not so maintained, they shall be made available therein, if so required by the Board;

(c) the ⁷⁰[custodian] shall continue to fulfill all duties to the clients relating to the gold ⁷¹[goods or] so kept with the other person, except for its physical safekeeping.]

Separate custody account.

⁵⁹ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁶⁰ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁶¹ Substituted *ibid* for the words “custodian of securities”.

⁶² Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁶³ Inserted by the SEBI (Custodian of Securities) (Second Amendment) Regulations, 2006, w.e.f. 31-10-2006.

⁶⁴ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁶⁵ Inserted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁶⁶ Substituted *ibid* for the word “being”

⁶⁷ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁶⁸ Inserted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁶⁹ Inserted *ibid*.

⁷⁰ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁷¹ Inserted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

16. Every ⁷²[custodian] shall open a separate custody account for each client, in the name of the client whose securities are in its custody and the assets of one client shall not be mixed with those of another client.

Agreement with the client.

17. Every ⁷³[custodian] shall enter into an agreement with each client on whose behalf it is acting as ⁷⁴[custodian] and every such agreement shall provide for the following matters namely:—

- (a) the circumstances under which the ⁷⁵[custodian] will accept or release securities ⁷⁶[, goods]⁷⁷[, assets or documents] from the custody account;
- (b) the circumstances under which the ⁷⁸[custodian] will accept or release monies from the custody account;
- (c) the circumstances under which the ⁷⁹[custodian] will receive rights or entitlements on the securities ⁸⁰[or goods] of the client;
- (d) the circumstances and the manner of registration of securities in respect of each client; and
- (e) details of the insurance, if any, to be provided for by the ⁸¹[custodian].

Internal controls.

18. (1) Every ⁸²[custodian] shall have adequate internal controls to prevent any manipulation of records and documents including audits for securities ⁸³[, goods] and rights or entitlements arising from the securities ⁸⁴[and goods] held by it on behalf of its client.

⁷² Substituted *ibid* for the words “custodian of securities”.

⁷³ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁷⁴ Substituted *ibid* for the words “custodian of securities”.

⁷⁵ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁷⁶ Inserted *ibid*.

⁷⁷ Inserted by the SEBI (Custodian of Securities) (Amendment) Regulations, 2008, w.e.f. 4-7-2008.

⁷⁸ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁷⁹ Substituted *ibid* for the words “custodian of securities”.

⁸⁰ Inserted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁸¹ Substituted *ibid* for the words “custodian of securities”.

⁸² Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁸³ Inserted *ibid*.

⁸⁴ Inserted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

(2) Every ⁸⁵[custodian] shall have appropriate safekeeping measures to ensure that such securities ⁸⁶[, goods] ⁸⁷[, assets or documents] are protected from theft and natural hazard.

Maintenance of records and documents and furnishing of information.

19. (1) Without prejudice to the provisions of any other law for the time being in force every ⁸⁸[custodian] shall maintain the following records and documents, namely:—

(a) records containing details of securities ⁸⁹[, goods] ⁹⁰[, assets or documents] received and released on behalf of each client;

(b) records containing details of monies received and released on behalf of each client;

(c) records containing details of rights or entitlements of each client arising from the securities held on behalf of the client;

(d) records containing details of registration of securities in respect of each client;

(e) ledger for each client;

(f) records containing details of instructions received from and sent to clients; and

(g) records of all reports submitted to the Board.

(2) Every ⁹¹[custodian] shall intimate to the Board the place where the records and documents under sub-regulation (1) are maintained.

(3) Every ⁹²[custodian] shall preserve the records and documents maintained under sub-regulation (1) for a minimum period of five years.

⁹³[Appointment of compliance officer.

19A. (1) Every ⁹⁴[custodian] shall appoint a compliance officer who shall be responsible for monitoring the compliance of the Act, rules and regulations, notifications, guidelines, instructions, etc., issued by the Board or the Central Government and for redressal of investors' grievances.

⁸⁵ Substituted *ibid* for the words “custodian of securities”.

⁸⁶ Inserted *ibid*.

⁸⁷ Inserted by the SEBI (Custodian of Securities) (Amendment) Regulations, 2008, w.e.f. 4-7-2008.

⁸⁸ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁸⁹ Inserted *ibid*.

⁹⁰ Inserted by the SEBI (Custodian of Securities) (Amendment) Regulations, 2008, w.e.f. 4-7-2008.

⁹¹ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁹² Substituted *ibid* for the words “custodian of securities”.

⁹³ Inserted by the SEBI (Investment Advice by Intermediaries) (Amendment) Regulations, 2001, w.e.f. 29-5-2001.

⁹⁴ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

(2) The compliance officer shall immediately and independently report to the Board any non-compliance observed by him.]

Information to the Board.

20. (1) The Board may, at any time, call for any information from a ⁹⁵[custodian] with respect to any matter relating to its activity as ⁹⁶[custodian].

(2) Where any information is called for by the Board under sub-regulation (1), it shall be the duty of the ⁹⁷[custodian] to furnish such information within such reasonable period as the Board may specify.

CHAPTER IV INSPECTION AND AUDIT

Board's right to inspect.

21. (1) The Board may appoint one or more persons as inspecting officer to undertake inspection of the books of account, records and documents of the ⁹⁸[custodian] for any of the following purposes, namely:—

(a) to ensure that the books of account, records and documents are being maintained by the ⁹⁹[custodian] in the manner specified in these regulations;

(b) to investigate into complaints received from investors, clients or any other person, on any matter having a bearing on the activities of the ¹⁰⁰[custodian];

(c) to ascertain whether the provisions of the Act and these regulations are being complied with by the ¹⁰¹[custodian]; and

(d) to investigate *suo motu* into the affairs of the ¹⁰²[custodian] in the interest of the securities market or in the interest of investors.

Notice before inspection.

22. (1) Before ordering an inspection under regulation 21 the Board shall give not less than ten days notice to the ¹⁰³[custodian].

⁹⁵ Substituted *ibid* for the words “custodian of securities”.

⁹⁶ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁹⁷ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

⁹⁸ Substituted *ibid* for the words “custodian of securities”.

⁹⁹ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹⁰⁰ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹⁰¹ Substituted *ibid* for the words “custodian of securities”.

¹⁰² Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

(2) Notwithstanding anything contained in sub-regulation (1), where the Board is satisfied that in the interest of the investors no such notice should be given, it may by an order in writing direct that the inspection of the affairs of the ¹⁰⁴[custodian] be taken up without such notice.

(3) During the course of an inspection, the ¹⁰⁵[custodian] against whom the inspection is being carried out shall be bound to discharge his obligations as provided in regulation 23.

Obligations of custodian on inspection by the Board.

23. (1) It shall be the duty of the ¹⁰⁶[custodian] whose affairs are being inspected, and of every director, officer and employee thereof to produce to the inspecting officer such books, securities, accounts, records and other documents in its custody or control and furnish him with such statements and information relating to his activities of the ¹⁰⁷[custodian], as the inspecting officer may require, within such reasonable period as the inspecting officer may specify.

(2) The ¹⁰⁸[custodian] shall allow the inspecting officer to have reasonable access to the premises occupied by such custodian or by any other person on his behalf and also extend reasonable facility for examining any books, records, documents and computer data in the possession of the ¹⁰⁹[custodian] or such other person and also provide copies of documents or other materials which in the opinion of the inspecting officer are relevant for the purposes of the inspection.

(3) The inspecting officer, in the course of inspection, shall be entitled to examine or to record the statements of any director, officer or employee of the ¹¹⁰[custodian].

(4) It shall be the duty of every director, officer or employee of the ¹¹¹[custodian] to give to the inspecting officer all assistance in connection with the inspection, which the inspecting officer may reasonably require.

¹⁰³ Substituted *ibid* for the words “custodian of securities”.

¹⁰⁴ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹⁰⁵ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹⁰⁶ Substituted *ibid* for the words “custodian of securities”.

¹⁰⁷ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹⁰⁸ Substituted *ibid* for the words “custodian of securities”.

¹⁰⁹ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹¹⁰ Substituted *ibid* for the words “custodian of securities”.

¹¹¹ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

Submission of report to the Board.

24. The inspecting officer shall, as soon as possible, on completion of the inspection submit an inspection report to the Board:

Provided that if directed to do so by the Board, he may submit an interim report.

¹¹²[**Action on inspection or investigation report.**

25. The Board or the Chairman shall after consideration of inspection or investigation report take such action as the Board or Chairman may deem fit and appropriate including action under ¹¹³[Chapter V of the Securities and Exchange Board of India (Intermediaries) Regulations, 2008].]

¹¹⁴[**Appointment of auditor.**

25A. The Board shall have the power to appoint an auditor to inspect or investigate, as the case may be, into the books of account, records, documents or affairs of the applicant or the custodian, as the case may be; Provided that the auditors so appointed shall have the same powers as vested in the inspecting officer under regulation 21 and the applicant or custodian and its directors, officers and employees shall be under the same obligations, towards the auditor so appointed, as are mentioned in regulation 23.

Board to recover the expenses.

25B. The Board shall be entitled to recover from the custodian or the applicant, as the case may be, such expenses including fees paid to the auditors as may be incurred by it for the purposes of inspecting the books of account, records and documents of the applicant or the custodian as the case may be.]

CHAPTER V PROCEDURE FOR ACTION IN CASE OF DEFAULT

¹¹⁵[**Liability for action in case of default.**

¹¹² Substituted by the SEBI (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) Regulations, 2002, w.e.f. 27-9-2002. Prior to its substitution, regulation 25 read as under:

“25. (1) *Communication of findings etc. to the custodian of securities of securities.*—The Board shall, after consideration of the inspection report or the interim report referred to in regulation 24, communicate the findings of the inspection officer to the custodian of securities and give him an opportunity of being heard.

(2) On receipt of the reply if any, from the custodian of securities, the Board may call upon the custodian of securities to take such measures as the Board may deem fit in the interest of the securities market and for due compliance with the provisions of the Act, the rules framed thereunder and these regulations.

¹¹³ Substituted for the words "the Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) Regulations, 2002" by the SEBI (Intermediaries) Regulations, 2008 w.e.f. 26-5-2008.

¹¹⁴ Inserted by the SEBI (Custodian of Securities) (Amendment) Regulations, 1997, w.e.f. 17-10-1997.

26. A ¹¹⁶[custodian] who—

- (a) contravenes any of the provisions of the Act, the rules framed thereunder or these regulations;
- (b) fails to furnish any information relating to his activity as ¹¹⁷[custodian] as required by the Board;
- (c) furnishes to the Board information which is false and misleading in any material particular;
- (d) does not submit periodic returns or reports as required by the Board;
- (e) does not co-operate in any enquiry or inspection conducted by the Board;
- (f) fails to update its systems and procedures as recommended by the Board;
- (g) fails to resolve the complaints of clients or fails to give a satisfactory reply to the Board in this behalf;
- (h) is guilty of misconduct or makes a breach of the Code of Conduct specified in the Third Schedule;
- (i) fails to pay annual fees,

shall be dealt with in the manner provided under ¹¹⁸[Chapter V of the Securities and Exchange Board of India (Intermediaries) Regulations, 2008].]

¹¹⁹[27 to 32]

¹¹⁵ Substituted by the SEBI (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) Regulations, 2002, w.e.f. 27-9-2002. Prior to its substitution, regulation 26 read as under:

"26. Suspension of certificate. The Board may suspend the certificate granted to a custodian of securities where the custodian of securities:

- (a) contravenes any of the provisions of the Act, the rules framed thereunder or these regulations;*
- (b) fails to furnish any information relating to his activity as custodian of securities as required by the Board;*
- (c) furnishes to the Board information which is false and misleading in any material particular;*
- (d) does not submit periodic returns or reports as required by the Board;*
- (e) does not co-operate in any enquiry or inspection conducted by the Board;*
- (f) fails to update its systems and procedures as recommended by the Board;*
- (g) fails to resolve the complaints of clients or fails to give a satisfactory reply to the Board in this behalf;*
- (h) is guilty of misconduct or makes a breach of the Code of Conduct specified in the Third Schedule;*
- (i) fails to pay annual fees,*

shall be dealt with in the manner provided under the Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) Regulations, 2002."

¹¹⁶ Substituted for the words "custodian of securities" by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹¹⁷ Substituted *ibid* for the words "custodian of securities".

¹¹⁸ Substituted for "the Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) Regulations, 2002" by the SEBI (Intermediaries) Regulations, 2008, w.e.f. 26-5-2008.

¹¹⁹ Regulations 27 to 32 omitted by the SEBI (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) Regulations, 2002, w.e.f. 27-9-2002.

**FIRST SCHEDULE
FORMS**

[See regulation 2(h)]

FORM A

¹²⁰[**SECURITIES AND EXCHANGE BOARD OF INDIA (CUSTODIAN)
REGULATIONS, 1996]**

(See Regulation 3(3))

**Application for grant of certificate of registration as
¹²¹[Custodian]**

Securities and Exchange Board of India Mittal Court, 'B' wing,
1st Floor Nariman Point, Mumbai 400021 - India

INSTRUCTIONS:

- i. This form is meant for use by the applicant for application for grant of certificate of registration as ¹²²[custodian].
- ii. The applicant should complete this form, and submit it, along with all supporting documents to the Board at its head office at Mumbai.
- iii. This application form should be filled in accordance with the ¹²³[SEBI (Custodian) Regulations, 1996].
- iv. The application will be considered by the Board provided it is **complete in all respects**.
- v. All answers must be typed.
- vi. Information which needs to be supplied in more detail may be given on separate sheets which should be attached to the application form.
- vii. The application must be signed and all signatures must be original.
- viii. The application must be accompanied by an **application fee** as specified in the Second Schedule to the ¹²⁴[SEBI (Custodian) Regulations, 1996].
- ix. Every page of the form and every additional sheet **must be initialled** by the authorised signatory of the applicant.
- x. All copies of documents should be **attested** as true by an authorised notary.

¹²⁰ Substituted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹²¹ Substituted *ibid* for the words "custodian of securities".

¹²² Substituted for the words "custodian of securities" by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹²³ Substituted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹²⁴ Substituted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

1. Name, address of the registered office, address for correspondence, telephone number(s), fax number(s), telex number(s) of the applicant and the name of the contact person.
 2. Please indicate to which of the following categories the applicant belongs:
 - (i) Foreign bank
 - (ii) Domestic bank
 - (iii) Financial Institution
 - (iv) Other
 3. (a) Date and place of incorporation or establishment and date of commencement of business (enclose certificate of incorporation, memorandum and articles of association or statutory provisions, if any, under which incorporated or established).
 - (b) Details of the activities carried on by the applicant, in India or overseas.
 - (c) Details of affiliates and subsidiaries of the applicant operating in India, and activities carried on by them.
 - (d) Details of registration with the Securities and Exchange Board of India or with the Reserve Bank of India or with any regulatory authority overseas of the applicant, and of its affiliates and subsidiaries operating in India.
 - (e) In case the applicant is buying, selling or otherwise dealing with the securities market as a ¹²⁵[custodian] immediately before the 24th March, 1995.
 - (i) Date of commencement of business as "¹²⁶[custodian]" in case of banks, please enclose copies of the Reserve Bank of India's permission, and if applicable, copies of approval from the Central Government, to carry on activities as ¹²⁷[custodian].
 - (ii) Type and number of existing clients (Financial Institutions, Mutual Funds, Foreign Institutional Investors, Depository Receipts, Portfolio Managers, Non Banking Finance Companies, Stock Brokers, Corporates, Individuals.)
 - (iii) Volume of assets under custody.
4. Please state whether the applicant, director or principal officer is involved in any litigation connected with the securities market which has an adverse bearing on the business of the applicant; or has at any time been convicted for any moral turpitude or at anytime has been found guilty of any economic offence.
 5. Please also state whether there has been any instance of violation or non adherence to the securities laws, code of ethics/conduct, code of business rules, for which the applicant, or its parent or holding company or affiliate may have been

¹²⁵ Substituted *ibid* for the words "custodian of securities".

¹²⁶ Substituted for the words "custodian of securities" by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹²⁷ Substituted for the words "custodian of securities" by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

subject to economic, or criminal, liability, or suspended from carrying out its operations, or the registration revoked temporarily.

6. Please indicate the net worth and paid-up capital in Rupees as per the latest audited financial statements of the applicant (enclose copy).

7. Please indicate services that are provided to clients or are proposed to be provided to clients as ¹²⁸[custodian].

8. Please provide the following details regarding infrastructure:

(i) space owned in square feet (please indicate location and enclose copy of title);

(ii) space on lease in square feet (please indicate location and enclose copy of lease agreement);

(iii) space on rent in square feet (please indicate location and enclose copy of rental agreement);

¹²⁹[(iv) details of vault or warehouse, for each vault or warehouse (in case the vault or warehouse is built to any specific standard, give details and documentary evidence thereof).]

9. Please provide the following details regarding staff involved in activities as ¹³⁰[custodian]:

(i) organisation structure;

(ii) experience and background of key personnel.

10. Please provide the following details regarding safekeeping and security systems and procedures:

(i) ¹³¹[warehouse,] vault security and access control systems;

(ii) systems for tracking securities ¹³²[and goods];

(iii) risk control and operations manuals (enclose copies);

(iv) give details of independent internal control mechanisms for monitoring, evaluation and review of accounting safekeeping and reporting systems and procedures.

11. Please provide the following details regarding automatic data processing systems and record keeping:

(i) details of hardware, software and communications systems, their capability, function and location;

¹²⁸ Substituted *ibid* for the words “custodian of securities”.

¹²⁹ Substituted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019. Prior to such substitution, sub-clause (iv) read as –
“(iv) details of vault, for each vault (in case the vault is built to any specific standard, give details and documentary evidence thereof).”

¹³⁰ Substituted for the words “custodian of securities” by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹³¹ Inserted *ibid*.

¹³² Inserted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

- (ii) details of data storage and back up procedures and sites, their capability, function and location;
- (iii) details of disaster recovery systems and procedures.

12. Declaration statement (to be given as below)

We hereby agree and declare that the information supplied in the application, including the attachment sheets, is complete and true.

We further agree that, we shall notify the Securities and Exchange Board of India immediately any change in the information provided in the application.

We further agree that we shall comply with, and be bound by the Securities and Exchange Board of India Act, 1992, and the ¹³³[Securities and Exchange Board of India (Custodian) Regulations, 1996], and such other guidelines/instructions as may be announced by the Securities and Exchange Board of India from time to time.

We further agree that as a condition of registration, we shall abide by such operational instructions/directives as may be issued by the Securities and Exchange Board of India from time to time.

For and on behalf of.....

(Name of the applicant)

Authorised signatory

(Name) (Signature)

Date:

Place :

FORM B

(See regulation 8)

**¹³⁴[SECURITIES AND EXCHANGE BOARD OF INDIA
(CUSTODIAN) REGULATIONS, 1996]**

CERTIFICATE OF REGISTRATION AS ¹³⁵[CUSTODIAN]

I. In exercise of the powers conferred by sub-section (1) of section 12 of the Securities and Exchange Board of India Act, 1992 (15 of 1992), read with the

¹³³ Substituted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹³⁴ Substituted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹³⁵ Substituted *ibid* for the words "custodian of securities".

regulations made thereunder, the Board hereby grants a certificate of registration to _____ as a ¹³⁶[custodian] subject to the conditions specified in the Act and in the regulations made thereunder.

II. The Registration Number of the ¹³⁷[custodian] is IN.....
/...../..... /....

Date:

Place: **MUMBAI**

By order
Sd/-
For and on behalf of
Securities and Exchange Board of India

SECOND SCHEDULE
[See regulation ¹³⁸[3(3) and 8]]
¹³⁹[SECURITIES AND EXCHANGE BOARD OF INDIA
(CUSTODIAN) REGULATIONS, 1996]
FEES PAYABLE UNDER THE REGULATIONS
¹⁴⁰[PART A
AMOUNT TO BE PAID AS FEES

(I) Application fee	Rs. ¹⁴¹ [5,00,000]
(ii) Registration fee	Rs. ¹⁴² [50,00,000]
(iii) Annual fee	Rs. 10,00,000 or
	¹⁴³ [¹⁴⁴ [0.0005] per cent] of the "assets under custody" of the ¹⁴⁵ [custodian], whichever is higher.

¹³⁶ Substituted for the words "custodian of securities" by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹³⁷ Substituted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019

¹³⁸ Substituted for the words and expressions "3(3), 8 and 9(C)" by the Securities and Exchange Board of India (Custodian) (Amendment) Regulations, 2019, w.e.f. 22-3-2019.

¹³⁹ Substituted *ibid*.

¹⁴⁰ Substituted by the SEBI (Custodian of Securities) (Second Amendment) Regulations, 2006, w.e.f. 31-10-2006.

¹⁴¹ Substituted for the figure "1,00,000" by SEBI (Payment of Fees) (Amendment) Regulations 2014, w.e.f. 23.05.2014.

¹⁴² Substituted for the figure "15,00,000", *ibid*.

¹⁴³ Substituted for "0.0005 percent" by the SEBI (Payment of Fees) (Amendment) Regulations, 2009, w.e.f. 01-07-2009.

¹⁴⁴ Substituted for the figure "0.00025" by SEBI (Payment of Fees) (Amendment) Regulations 2014, w.e.f. 23.05.2014.

Explanation I.—For the purpose of this part, the expression "assets under custody" shall mean the value of the assets held by the ¹⁴⁶[custodian] as disclosed by him under sub-paragraph (4) of paragraph II.

¹⁴⁷[***]]

PART B

I. The fees specified above shall be payable ¹⁴⁸[by way of direct credit in the bank account through NEFT/RTGS/IMPS or any other mode allowed by RBI or] by demand draft or bankers cheque in favour of "The Securities and Exchange Board of India" at Mumbai.

¹⁴⁹[II. Payment of annual fee.—(1) On and from the commencement of the Securities and Exchange Board of India (Custodian of Securities) (Second Amendment) Regulations, 2006, the annual fee shall be payable with reference to each financial year, within one month of completion of the financial year.

(2) A ¹⁵⁰[custodian] who is granted registration on and after the commencement of the Securities and Exchange Board of India (Custodian of Securities) (Second Amendment) Regulations, 2006, shall pay proportionate annual fee in respect of the financial year in which he was granted registration and full annual fee for every subsequent financial year during which the registration subsists.

(3) A ¹⁵¹[custodian] who is granted registration before the commencement of the Securities and Exchange Board of India (Custodian of Securities) (Second Amendment) Regulations, 2006, shall pay proportionate annual fee in respect of the financial year of such commencement and full annual fee for every subsequent financial year during which the registration subsists.

Provided that any annual fee paid by a ¹⁵²[custodian] before the commencement of the Securities and Exchange Board of India (Custodian of Securities) (Second Amendment) Regulations, 2006, in respect of a period, the whole or part of which

¹⁴⁵ Substituted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹⁴⁶ Substituted *ibid*.

¹⁴⁷ Omitted by the Securities and Exchange Board of India (Custodian) (Amendment) Regulations, 2019, w.e.f. 22-3-2019. Prior to omission the explanation read as below:

"Explanation II.—It is clarified that no Registration fee shall be payable under clause (ii), in case of renewal of the certificate of registration."

¹⁴⁸ Inserted by the SEBI (Payment of Fees and Mode of Payment) (Amendment) Regulations, 2017, w.e.f. 6-3-2017.

¹⁴⁹ Substituted by the SEBI (Custodian of Securities) (Second Amendment) Regulations, 2006, w.e.f. 31-10-2006.

¹⁵⁰ Substituted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹⁵¹ Substituted *ibid*.

¹⁵² Substituted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

falls after such commencement, shall be proportionately adjusted against the amount payable under this subparagraph.

(4) The payment of annual fee shall be accompanied by a statement of assets under custody which shall be in such format as may be specified by the Board and shall be certified to be true and complete by the functional head of the custody services of the ¹⁵³[custodian].]

THIRD SCHEDULE

(See regulation 12)

¹⁵⁴[SECURITIES AND EXCHANGE BOARD OF INDIA (CUSTODIAN) REGULATIONS, 1996]

CODE OF CONDUCT

1. The ¹⁵⁵[custodian] shall maintain the highest standard of integrity, fairness and professionalism in the discharge of his duties.

2. The ¹⁵⁶[custodian] shall be prompt in distributing dividends, interest or any such accruals of income received or collected by him on behalf of his clients on the securities held in custody.

3. The ¹⁵⁷[custodian] shall be continuously accountable for the movement of securities ¹⁵⁸[or goods] in and out of ¹⁵⁹[the] custody account, deposit, and withdrawal of cash from the client's account and shall provide complete audit trail, whenever called for by the client or ¹⁶⁰[Board].

4. The ¹⁶¹[custodian] shall establish and maintain adequate infrastructural facility to be able to discharge custodial services to the satisfaction of clients, and the operating procedures and systems of the ¹⁵⁵[custodian] shall be well documented and backed by operations manuals.

5. The ¹⁵⁵[custodian] shall maintain client confidentiality in respect of the client's affairs.

¹⁵³ Substituted *ibid*.

¹⁵⁴ Substituted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹⁵⁵ Substituted *ibid*.

¹⁵⁶ Substituted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹⁵⁷ Substituted *ibid*.

¹⁵⁸ Inserted *ibid*.

¹⁵⁹ Inserted by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹⁶⁰ Substituted for "Securities and Exchange Board of India" by the Securities and Exchange Board of India (Custodian of Securities) (Amendment) Regulations, 2018, w.e.f. 1-1-2019.

¹⁶¹ Substituted *ibid*.

6. Where custodian records are kept electronically, the ¹⁵⁵[custodian] shall take precautions necessary to ensure that continuity in record keeping is not lost or destroyed and that sufficient back up of records is available.

7. The ¹⁵⁵[custodian] shall create and maintain the records of securities held in custody in such manner that the tracing of securities or obtaining duplicate title documents is facilitated, in the event of loss of original records for any reason.

8. The ¹⁵⁵[custodian] shall extend to other custodial entities, depositories and clearing organizations all such co-operation that is necessary for the conduct of business in the areas of inter custodial settlements, transfer of securities and transfer of funds.

9. The ¹⁵⁵[custodian] shall ensure that an arms length relationship is maintained, both in terms of staff and systems, from his other businesses.

10. Every ¹⁵⁵[custodian] shall exercise due diligence in safe-keeping and administration of the assets of his clients in his custody for which he is acting as ¹⁵⁵[custodian].

¹⁶²[11. (a) A ¹⁵⁵[custodian] or any of his employees shall not render, directly or indirectly any investment advice about any security in the publicly accessible media, whether real-time or non-real-time, unless a disclosure of his interest including long or short position in the said security has been made, while rendering such advice.

(b) In case an employee of the ¹⁵⁵[custodian] is rendering such advice, he shall also disclose the interest of his dependent family members and employer including their long or short position in the said security, while rendering such advice.]

¹⁶² Inserted by the SEBI (Investment Advice by Intermediaries) (Amendment) Regulations, 2001, w.e.f. 29-5-2001.